

GOVERNMENT OF INDIA

MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 2986

TO BE ANSWERED ON AUGUST 03, 2016

NEW RATES OF LAND

No. 2986 SHRI KONAKALLA NARAYANA RAO:

SHRI SUSHIL KUMAR SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the existing rules for allotment of land by the Government and the Delhi Development Authority (DDA);
- (b) whether the Government has recently approved new rates for allotment of land to institutions by the DDA;
- (c) if so, whether the DDA has fixed separate rates for allotment of land to hospitals, educational institutions and others; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN
DEVELOPMENT

(RAO INDERJIT SINGH)

(a) : Delhi Development Authority (DDA) and Land and Development Office (L&DO) are two land owning agencies under the Ministry. L&DO has informed that it allots land under its jurisdiction in Delhi as per "Guidelines for Screening of application for allotment of land" and the Cabinet Secretariat's instructions in this regard. DDA has informed that it disposes land in accordance with DDA (Disposal of Developed Nazul Land) Rules, 1981, as amended from time to time.

(b) to (d): Yes, Madam. The details of the approved rates of premium for institutional land in DDA areas for the years 2014-15 and 2015-16 are available on the website of DDA at http://dda.org.in/tendernotices_docs/july16/RATES%20OF%20PREMIUM%20FOR%20INSTITUTIONAL%20LAND%20IN%20DDA%20AREAS.pdf.